

(35)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD

Between:

Dt. of Decision: 3-6-94

Vemuri Ramesh Babu

and

... Applicant.

1. Union of India, rep. by  
The Postmaster General,  
A.P. Circle, Vijayawada-2
2. Director of Postal Services  
Vijayawada.
3. The Senior Superintendent of Post Offices,  
Vijayawada-1.
4. Mullapudi Chandramouli.  
(R-4 is impleaded vice order of  
the Tribunal dt. 31-3-94 in  
M.A. 377/94.

... Respondents.

Counsel for the Applicant: Mr. ....

Counsel for the Respondents: Mr. N.R. Devraj, Sr. OGSC for R-1 to R-3  
for R-4: Mr. D. Subrahmanyam, Advocate.

CORAM:

THE HON'BLE MR. A. B. GORTHI : MEMBER (ADMN)

..2

Operative portion of the order as per  
the Hon'ble Sri A.B. Gorthi, Member(A)

..... circumstances, the request of the applicant for setting aside the impugned order dated 9-5-94 under which the initial order of transfer dated 3-5-94 was cancelled, is not acceded to.

It is more than evident that the applicant had to ..... given to the Tribunal entirely on account of the improper handling of his case by the Department. The Department is therefore, hereby directed to treat the transfer of the applicant from Machilipatnam to Vijayawada and again from Vijayawada to Machilipatnam as a routine transfer made for administrative reasons and accordingly allow the applicant the TA and TP and other allowances as are applicable to cover both the moves in accordance with the extant rules. In the alternative, it is open to the Department to consider the feasibility of retaining the applicant at Vijayawada without disturbing Respondent No. 5. The decision in this regard shall be taken by the respondents by 13-6-94; till that date the applicant be allowed to remain on leave.

The O.A. is ordered accordingly. No costs.

A.B. Gorthi  
Member (Admn.)

Dictated in Open Court

frs  
Deputy Registrar (J)CC

To kmv

1. One copy to Mr.T.P.v.Subbarayudu, Advocate, CAT.Hyd.
2. One copy to Mr.N.R.Devraj, Sr.OGSC.CAT.Hyd.
3. One copy to Mr.D.Subrahmanyam, Advocate, CAT.Hyd.
4. One sparecopy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GURTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(SUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 3-6-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

in

O.A.No. 565/94,

T.A.No. (W.P. )

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

